

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.118 of 2010 & IA Nos. 242/10 & 170/11**  
**&**  
**Appeal No. 13 of 2011**

**Dated : 2<sup>nd</sup> August, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Magnum Power Corporation Limited  
Versus**

**... Appellant (s)**

**H.E.R.C. & Ors.**

**...Respondent (s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran, Ms. Radhika Arora  
Mr. Prashant Mehta

Counsel for the Respondent (s) : Ms. Surbhi Sharma for R.1  
Ms. Ruchi G. Narula &  
Ms. Shweta Mishra for R.2 to 5

**ORDER**

The learned counsel for the Appellant has finished his rejoinder arguments. He is directed to file written submissions on or before 17<sup>th</sup> August, 2011 after serving copy on the other side. Thereafter, the learned counsel for the respondents are directed to file reply written submissions on or before 25<sup>th</sup> August, 2011 after serving copy on the other side.

Post the matter on **26<sup>th</sup> August, 2011** for reporting compliance.

**( V.J. Talwar )  
Technical Member**

**(Justice M. Karpaga Vinayagam )  
Chairperson**

vs/ak